

Regularization of unauthorized colonies in Delhi

2313. SHRI RAM KRIPAL YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Government has allowed regularisation of unauthorized colonies in Delhi;
- (b) if so, how many colonies have been given provisional certificate during the year 2008 in Delhi;
- (c) the status of those unauthorized colonies, which have been provided provisional certificates;
- (d) whether any type of construction is allowed in those colonies which have provisional certificate or there is total ban on construction there;
- (e) whether Government is aware about day by day unauthorized construction in those colonies with nexus of builders, MCD and Delhi Police; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) Yes, Sir. The Central Government has approved Revised Guidelines in 2007 and Delhi Development Authority (DDA) has notified Regulations on 24.03.2008 and 16.06.2008 for regularization of unauthorised colonies in Delhi.

(b) The GNCTD has reported that 1218 colonies have been given Provisional Regularisation Certificate during the year 2008.

(c) No formal orders have been issued regularizing these colonies.

(d) As long as the layout plans of unauthorized colonies are not approved/regularized, building plans cannot be sanctioned and, therefore, no construction is allowed in these colonies as on date.

(e) and (f) Local bodies i.e. Delhi Development Authority, Municipal Corporation of Delhi and New Delhi Municipal Council and other agencies like Delhi Police and Revenue Department are responsible/authorized to take action against unauthorized construction as per the relevant provisions of various Laws on the matter.